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**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.377/2004 in O.A.No.625/2004

Tuesday, this the 11th day of January 2005

**Hon'ble Shri Justice M. A. Khan, Vice Chairman (J)
Hon'ble Shri S. K. Naik, Member (A)**

1. Brijesh Gautam
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
2. Rameshwar Prasad
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
3. Satya Prakash
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
4. V.K. Dubey
under Sr. Divisional Engineer Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
5. Rajendra Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
6. Rahendra Pd. Pal
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
7. Ravinder Pal Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
8. Ram Sewak Pal
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)

Leave application

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9. Shambu Nath Goswami
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
10. Hari Ram
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
11. Ram Bali Sharma
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
12. Dharmenay Nath
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
13. Ram Niwas Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
14. Kamal Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
15. Ram Dev
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
16. Kamaldeep
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
17. Prem Chand
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
18. Pale Ram
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)

✓ *See also Case 1*

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19. Sakhichandra Ram
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
20. Gajendra Prasad
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
21. Satpal Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
22. Ram Khilawan
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
23. Goverdgan
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
24. Vinod Kumar Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
25. Ved Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
26. Arvind Pandey
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
27. Bhoop Singh
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)
28. Sat Parkash
under Sr. Divisional Electric
EMU Car Shed Northern Railway
Ghaziabad (UP)

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29. Balwant Singh
 under Sr. Divisional Electric
 EMU Car Shed Northern Railway
 Ghaziabad (UP)

..Applicants

(By Advocate: Shri Khairati Lal)

Versus

1. Shri R.R. Jaruhar
 General Manager
 Northern Railway, New Delhi
2. Shri P.K. Goel
 Divisional Rail Manager
 Northern Railway,
 State Entry Road, New Delhi

..Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

Justice M.A. Khan:

Vide order dated 5.4.2004 in OA-625/2004, the Tribunal has given the following directions:

"In view of the above, O.A. is disposed of at the admission stage itself with a direction to the respondents to dispose of the claim of the applicant for fixation of the pay at par with regular employees in the light of the decision dated 26.7.2002 in OA-1966/2002 and their own order dated 4.7.2003 by a written and speaking order within 2 months from the date of receipt of a copy of this order."

2. The present Contempt Petition has been filed complaining that the above order has been willfully and contumaciously disobeyed by the respondents.
3. In the reply to the show cause notice, the respondents have submitted that the directions of the Tribunal have been complied with. He has also filed a copy of the speaking order dated 23.11.2004 (Annexure R-3).

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4. We have gone through this order. It is clear that in the order dated 5.4.2004, the respondents were directed to decide the representation of the applicants in the light of the decision in OA-1966/2002 and the administrative decision taken by the respondents. A speaking order has been passed and it has been mentioned in the order that the order passed in OA-1966/2002 and the administrative decision in question have been taken into consideration. The order of the Tribunal as such stands fully complied with. If the applicant is aggrieved by this order, he has got liberty to assail the order now passed, in a substantive petition, in accordance with law.

5. Accordingly, we do not find it now proper to proceed in the matter further. We discharge the notice and dismiss the petition.

S. K. Naik
(S. K. Naik)

Member (A)

/sunil/

M.A. Khan
(M.A. Khan)
Vice Chairman (J)